

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-224(PB)/2023

IN THE MATTER OF:

Srei Infrastructure Finance Limited. ... Applicant/Petitioner
(Presently Undergoing Corporate
Insolvency Resolution Process)
Vs ... Respondent

Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary,
Adv.
For Respondent : Mr. Ajay Gaggar, Ms. Rakhi Purnima Paul, Adv.
For the RP : Mr. Awnish Kumar Adv. with RP, Saurabh Agarwal

ORDER

Ld. Counsel Mr. Anirban Bhattacharya for the petitioner appeared and stated that he has submitted the documents in compliance with the order dated 21.05.2024.

However, on perusal of the record, it is seen that the same is pending scrutiny before the Registry. Ld. Counsel is directed to get in touch with the Registry and clear the defects and bring the documents on record, so as to enable the respondent to file his objection, if any.

Ld. Counsel Mr. Ajay Garg for the Personal Guarantor appeared through VC, his audio and video quality is very poor.

At the request, list the matter **on 29.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)